

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 20TH NOVEMBER, 1975.

NOTIFICATION
INCOME-TAX

NO.1155 (F.No.404/116/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of the clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri B.B. Patil, who is a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer vice Shri K.G. Wadav, under the said Act.

2. This Notification shall come into force with effect from the date Shri Patil takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

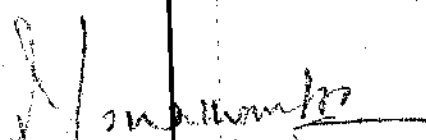
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.1155 (F.NO.404/116/75-ITCC)

Copy forwarded to:-

1. The Commissioner of Income-tax Officer, Bombay City I, Bombay.
2. All Directors of Inspection.
3. Director (O&MS), New Delhi.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General, New Delhi (1 copy).
6. The Chief Secretary, Government of Maharashtra, Bombay.
7. The Accountant General, Maharashtra, Bombay.
8. Shri P.H. Ramchandani, Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
9. Guard File.
10. Bulletin Section.


(K.H. Malhotra)
Section Officer

No. CC/ITCC/1165/335/RSP/75.
Gulati/